बिनल कमार मन्नालालजो चौरांडया जो धणुबम का निर्माण करते हैं, उनमें से कोई देश हम पर धाकमण करता है, तो उस समय के लिये हमारी क्या व्यवस्था है ? दूसरे अगर हम पीसफूल पर्पजीज के लिये इयको उपयोग में लावेंगे, तो उसकी हमें छूट होगी या नहीं ?

SHRI M. C. CHAGLA: That is precisely one of the questions which we will consider in the Committee. When we are faced with China which is a nuclear country, which, is not a member of the United Nations and which refuses to sign the treaty, what the position of India will be is rather an important question which will be discussed in this Committee.

## MOTION OF THANKS ON THE PRESIDENT'S ADDRESS-contd.

THE PRIME MINISTER AND MINISTER ATOMIC ENERGY (SHRIMATI INDIRA GANDHI): Madam Deputy Chairman, many Members have rightly talked about the recent elections. These elections have brought into focus a unique democratic experiment and we, of the Congress, are willing and even determined to see it through. The national consensus which used to be achieved within an all-embracing Congress is now being institutionalised, in Governments of various hues and persuasions which are attempting a working relationship with the Centre. In fact there is no other way in a federal India, and I think that there is health in this kind of political competition, which is at the base of all democratic activity. The very nature of thi» experiment demands from every Party a total devotion to common national tasks and objectives. These can be worked out in free and frank exchanges between the Parties, for only then can we cement and enrich our unity. The Congress has alwayi worked for unity and we will con-

tinue to do so. I think that any threats to subvert unity should be tackled with equal determination.

This raises the question of our functioning in the Legislatures and in Parliament. I believe that this it in the interest of all Parties. As I mentioned on a previous occasion, we are all of us, all the Parties which are represented in the House today, either the Ruling Party or Opposition. We all belong to both in some State or another.

SHRI BHUPESH GUPTA: It is good that you have realised it.

SHRIMATI INDIRA GANDHI: The Congress has always faced up to realities and it will continue to face up to them. It is in the interest of all Parties to work out a style of work which will not damage our democratic institutions, so that we do not spend our energy in making a mockery of these institutions and destroying the very fabric of the democratic structure.

SHRI A. P. CHATTERJEE (West Bengal): But you have been doing it for the last many years.

SHRIMATI INDIRA GANDHI: Those who refuse to grow within the constitutional boundaries of our Republic should be isolated and fought and I think the Congress will do so. But at the same time it will try its utmost to seek co-operation from all those who value our democratic structure and are willing to work within it.

SHRI BHUPESH GUPTA: We can only say "Parkalam".

SHRIMATI INDIRA GANDHI: Life teaches many strange lessons. As I said just now, the situation has greatly changed. The Congress was once accused of being a multitude of different attitudes and views. Many hon. Members used to speak of the need for polarisation, more precise thinking and position. Now, we find

SHRI LOKANATH MISRA: We have common programmes.

SHRI BHUPESH GUPTA: To keep you out of power is a great pleasure.

SHRIMATI INDIRA GANDHI: I am glad you have pleasure in it. We do not wish to deny you that pleasure, but it is not our concern. We have never felt so and I have said so not only during the elections, but before the elections and after the elections, that our aim is not that only the Congress should do certain things, but that certain things should be done. I have slated on behalf of the Central Government that we will fully cooperate with all those who are involved in solving our national problems. I think the nation awaits the formulation of a comprehensive policy to tackle these problems, which have come to a head, not as some hon. Members have suggested, because of faulty policies. I do not deny that there may have been shortfalls and shortcomings and mistakes. At the same time, we cannot also deny the fact of the repeated aggression on our borders and the effect that it has had on the country's economy or of the effect of the unprecedented drought and the manner in which the monsoon has behaved. All hon. Members are fully aware that not only have the monsoons failed us repeatedly, but even the winter rains did not come at the right time. In fact they have come at a time when they could do and have done the maximum damage to s anding crops. These are facts which cannot be denied. I think that the Congress is capable of forging a comprehensive policy and of implementing it with

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that perhaps an alliance of opposites cannot muster.

on President's Address

The President's Address has to be considered in this context and the items that it has mentioned have to be expanded into programmes. Weapons of implementation must also be forged at the same time. My only regret is that the debate, although it recognises the great change that has come about in the country, does not really attempt to meet that change. They talk about it, but the debate goes on, if I might so call it, on an emotional and generalised pitch. The problems we face demand close and detailed study. They cannot be solved by dogmatic assertions. In the coming months we hope that all of us together can involve ourselves, and that especially hon. Members of

the Opposition, will also attempt to involve themselves more fully in the totality of the problems and attempt to offer a more concrete solution. For our part, for my part, I have asked my Ministers to try and have meaningful dialogues with all those who are interested in tangible result!

rather than in securing debating points or headlines in the newspaper\*.

Now, the problems are known. What we have to attempt is to achieve some kind of broad consensus. The solutions suggested here differ considerably and it is not really possible to have any one solution. Bvrt we must try to achieve some kind of consensus and the greatest co-operation that is possible. I mentioned elections. We all realise and the Pre\*i-dent himself has said that they were a victory of democracy and victory of the people. I think we have to thank for this, the impartial and excellent organisation of the Election Commissioner and his colleagues. Many remarks have been made about the Con. gressmen who have lost. Now, some people have always lost in every election. This time larger numbers of Congressmen have lost, but so have many leaders from Parties of the Opposition. I think the new generation which has grown adulthood,

tShrimati Indira Gandhi.] wanted new faces and wherever they could find them, they have voted for them. I think this is the true strength of our system, i.e. to achieve change through peaceful democratic methods and so; therefore, while we miss our friends and comrades here, that is, in the last Lok Sabha, we do welcome this process, because we feel that any other method would be disastrous to India. We have renounced violence and we feel that violence is a negation of democracy. I regret that we do have people in our country who still advocate violence sometimes. I have welcomed the formation of new Governments, even those which have been formed by non-Congress Parties, and I have said and I mean to adhere to this that I respect the verdict of the people. While we are talking of the Congress Party, I think we cannot forget the fact that the Congress not only won independence but did give continuity and stability to the country at a time when these were essential. Therefore, Congress really helped democracy to take root. At the same time I am glad that peaceful alternatives are emerging and that the people are exercising their choice. When I spoke on these issues earlier end pointed out certain dangers, it was not that there was danger in anybody else forming the ruling party but the danger in opportunist alliances which sometimes put small groups in a bargaining position. Therefore, it is our actions in Parliament and in the State Assemblies which will determine the course of future events. As I said, as far as the Centre is concerned, we have offered and we will continue to offer our wholehearted cooperation to the States. I am fully aware of the difficulties in the way because many of these difficulties were there before even when there were Congress Governments in all the States. We did have these difficulties, problems of State versus Centre or State versus State, and at a time of economic difficulty or food shortage these difficulties are naturally accentuated, and it may be that a coalition or non-Cong-

ress Government which is in power-may think that certain attitudes are being taken merely because they happen to belong to another party. But I would like to assure them that this is not so at all. Where there is a difficulty the difficulty would be of such a nature as all Statas would have to face in any circumstance; that is because of the very critical situation in which the whole country find<sub>s</sub> itself today.

In all the States the changeover was smooth and speedy. There was one notable exception ahout which a great deal has been said in the House, and that is Rajasthan. The President himself expressed his distress over it and I also must say that we are not at all happy at what happened. 1 do not want to go into the details because the Home Minister has already giver, a comprehensive statement in both Houses of Parliament. I can only hope that there also the situation will be such that normal conditions and responsive Government can come into being soon.

The most serious problem before us today is that of the economic situation and it was natural that many hon. Members should touch on it. Here again both the diagnosis and the treatment suggested differed widely. Many Members—I was here when the hon. Member, Shri Setalvad was speaking-spoke of the failure on the food front. But I have op a previous occasion spoken in this House regarding the herculean effort which was made in dealing with drought relief. It was not a small problem and I think that perhaps hon. Members do not have a full idea of the terrible human tragedy which was averted because of the tremendous administrative and other organisational efforts made a\* that time, and I have earlier paid a tribute and I would like to do so again to the people of all these areas who helped in no small measure in dealing with this problem. The food situation remains actute. Earlier I talked about the rain. The present

untimely winter rain has further complicated the situation, although it has brought some relief to another problem which is as acute as, if not more acute even than the food problem, which is the problem of drinking water specially in Bihar and some parts of U.P. This is a serious problem not only for animals but also for human beings, and specially in the rocky areas of Palamau district and Mirzapur district we have tried to mobilise rigs from all over the coun'.ry, and in this geographical sur-from the Oil and Natural Ga» Commission, foreign countries, private agencies, from wherever we could get rigs we have tried to mobilise them, but even now we have not enough. We are shortly having a meeting of Chief Ministers to discuss the food problem and I have assured the Bihar and U.P. Governments that they will have our fullest co-operation. I hope myself to visit the affected areas as soon as possible.

Shri Setalvad referred to the Food Minister, Shri Jagjivan Ram. I was sorry to hear his observations because I thought that Shri Jagjivan Ram was rather suited to this portfolio. He has the requisite political status. He has had. long administrative experience which can give the required push to the present programmes of food distribution and of increasing agricultural production. He is himself a man of the people and he comes f'om an area which has suffered in this drought. So he is personally aware of the problem and I think he understands farmers' and workers' problems better than many of us. Our problem is not merely of foodgrains, although it is a serious problem, but also of nutrition. In this country we have unfortunately considered food merely in terms of foodgrains. I think we must change our thinking on this and make the term 'food' a much wider term and include all items which can give nourishment, specially so in dealing with growing children.

The other question which wa» stressed here is that of rising prices which is one which is causing us much some extent a develop concern Τo ing economy does bring about rising prices. It has been so practically in every country and the real reply to it in greater production and the supply of essential consumer through institutionalised arrangements like the Super Bazar which keeps prices down. Wherever we have this of arrangement we kind And that relief has been given to some :he people. The President has mentioned that a major objective, in the econo mic sphere, is to achieve greater pro duction, and to secure more active participation and involve support, ment of the people and the co-opera tion of all parties. The objectives but they have not been questioned should represent an agreed national urge and a national will. We must all now concentrate our energies to rapid transformation. When say this I do not mean that there has transformation in the twenty years because a great has been done, and many of our pro blems are because of this rapid trans formation. Transformation change do create their own problems; do create new demands and to they day we are on the threshold of a new The post-independence era. genera requires many things which the tion earlier generation did not and they demand them. Here again in the speeches of the opposition Mem bers we had such divergent views as those expressed by the hon. Member, Shri Dahyabhai Patel, and on the side by Shri Niren Ghosh other and Dr. Ahmad. Mr. Dahyabhai Patel wai for less control arid the others were more State control. We are to dogmas, but we still do believe in socialism, not as a dogma but be cause we want to work for people as a whole, not for any one group or class interests. While we believe in equal rights, at the same time, we believe, as I have repeatedly stated in this House, that there are weaker section\* which need special help. But the

[Shrimati Indira Gandhi.] aim is always to have the maximum production in the shortest possible time. One of the factors which have hampered efficiency is delay in decisions. We have now appointed a Special Officer in the Cabinet Secretariat to ensure quick decisions and to investigate delay and to pursue matters to see that nothing gets blocked.

We are also making an effort to mobilise managerial talent and to secure adequate technocratic association. The Deputy Prime Minister is applying his mind to the tightening of tax collection and to simplifying procedures of this collection. Other important measures are those of export promotion and austerity in consumption, especially of exportable articles.

A question which has been occupying the minds not only of the Government but of many different organisations and people is how to make the fullest utilisation of the potential and capacity for industrial production. Now I have urged an urgent survey of idle and unutilised capacity and also a high-level review of the causes of low profitability in the working of the public sector. One of the expenses is the heavy outlay on housing. We are trying to check this. But at toe same time, it is important to give reasonable amenities to the people who have to work in out-of-the-way places where no facilities are available. We are also attempting a greater economy and a more strict financial discipline.

The President has mentioned about a review of the structure and functioning of the Planning Commission in view of the new difficulties that we face and in view of certain changed circumstances. The Planning Commission has done good work in the past, but all work should constantly be reviewed to see that it meets the requirements of the day, and we are thinking of re-organisation at all levels. Up to now, there was a certain amount of duplication between

the Commission and the Ministry. Thij we are attempting to reduce. The Administrative Reforms Commission is going to make recommendations which we expect shortly. And we also intend to discuss these matters with the Chief Ministers.

Some hon. Members have commented on the fact that more definite policies were not stated in the President's Address. I am sure they will realise that it was difficult to do so in this present Session, specially because there are these different Governments in the States. It is necessary to talk thing over with them and to have their views on a number of matters before we can express ourselves finally. And one of the matters that we have also referred to them is the question of the recommendation made by the Reforms Commission regarding the Lok Pal to look into various allegations and the question of integrity of those who are in high offices. The Central Government has agreed in principle to the need for institutional arrangement, but we have also to get the views of the States since they are also involved in this.

We are also awaiting recommendations regarding labour of the Gajendragadkar Commission. Government is fully aware of the difficulties faced by Government servants. But at the same time, we feel that a mere wage increase is not the real answer to their economic difficulties. Indeed a mere wage increase may well prove self-defeating as it gets up into this spiral of rising prices.

Now one matter which has caused a great deal of concern In the Soutk is the question of language. There is, as we have repeatedly stated, no question of imposing Hindi on any one. Every State is free to adopt its regional language in its own areas, ind English will remain an associate language as long as it is deemed necessary. We would like to bring in legislation as soon as possible. The whole argument about Hindi sometime goes off the rails. It is not a

question of one part of the country ) trying to force something on another part. It is a question of what is the practical necessity for the whole. It ] is essential to have a national link i language and Hindi was thought of as such a link. At no time was it in competition with any of the regional languages. Already many people in the South have been learning Hindi and those of them who are here working in large numbers in the North have shown how quickly and easily they learn the languages of 'he North wherever they work-not only Hindi, but in Bengal, Bengali, in Assam, Assamese and so

I have mentioned already about I special attention being paid to the weaker sections of our population. Now many special programmes have been initiated and worked out, but we are fully aware that they have not been adequate and that we will have to pay far greater attention to these under-privileged sections of our people and especially Harijans and tribals and some of our minorities. These are the people who are in need of more specific programmes, and not only assurances but the implementation of those assurances, and that we will do.

Now just one word about our foreign policy. Our foreign policy has had two objectives really, the national interest and international co- ' operation and peace I think that our policy has been fully vindicated, and if it remains unchanged, it is not just because we want to stick to something which we have said and we are rigid about it, but because we feel that it still serves our national interest. A policy, of course, in whatever sphere it is, is constantly reviewed in the light of national and international events.

With regard to Pakistan Government's policy remains one which is of a positive approach and we will continue to make every effort for greater understanding goodwill. W«

believe that it is only in friendship and cooperation that both the countries can deal with the major problem which is basically that of battling against poverty, and it has distressed us deeply that our relationship should have been different. I think it would De futile for u<sub>s</sub> to harbour distrust ir mutual illwill. But in view of what has be2n happening, it is not always easy.

5 P.M.

on Presidents Address

Some hon. Members have referred to China. Here again, our policy is well known. We do not want to close the door. But we have to find a way in which some basis is created for talks or for some land of discussion. And I do not think it is India which has closed this door; on the other hand. it is the Chinese Government who is continuously trying to provoke us. We have no quarrel with the Chinese people and we wish them well. But we certainly feel that that Government could modify their stand of constant provocation and propaganda against

The Home Minister has already made a statement regarding the emergency. I know how anxious hon. Members have been that the emergency should be lifted and perhaps, they know that I myself have been very anxious for this. Certain conditions existed whereby it was not possible to do this immediately. But now we want to go ahead. I think hon. Members know that for nearly a vear now recourse to emergency powers has been stopped in almost all the States and now, from the end of June, it will be lifted in all areas except those sensitive parts on the border where national security may still demand its continuance. But I can assure the House that it is not something which we want to abuse or to make use of unless it is absoluteiv essential.

Now, our problems and etrteeiBS, as I said in the beginning, are not of a single party. The nation is facing a<sub>n</sub> extremely critical period. It. i\*

[Shrimati Indira Gafidhi.] critical because of the aggression. AIL nations after war have faced difficult times. If you go through history, you will find that there sertamly natural effects of fighting, which lead to economic difficulties, inflation and so on. It was very bad luck that this coincided with the period of drought and again, it has coincided with this new look towards democracy which we welcome but which does make it a little more difficult because of different points of view and so on. So, unless the leaders of all the parties are willing to co-operate and to find some way out, it will be difficult for us. All parties do not agree on what is the path to follow and, therefore, sometimes a concensus has to be achieved. The meetings which I have had with the Chief Ministers up till now have given me the hope that there will be full co-operation from both sides, from the side of the Centre as well as their side. But we have yet to tackle specific problems, for instance, with regard to food and other matters. I am sure that if there is goodwill on both sides, we can face these problems together, and I can certainly assure them that it will not be for want of trying on our part.

Here in Parliament also, we have started a system of consulting the leaders of the Opposition. I hope that we can form small groups from all parties in order to discuss specific problems, not just general discussions, and this will help to get this kind of concensus, because in this difficult period I am sure that all of us—no matter which party we belong to—have one aim, which is to march! forward with vigour and speed to solve the very difficult questions which our country is facing.

I am not dismayed at the problems because any person who is living faces problems and difficulties; any nation which is alive faces these problems. But what does disturb me is the depression or despair which is voiced here. Our country has shown vitality. That vitality is capable of dealing with these problems and difncuibes and we must, therefore, face them with confidence. If we lose confidence in ourselves or in our people. for which there is absolutely no cause-our people have come up not only to our expectations but beyond our expectations in times of crisis,- it will be difficult. And I know that if we also work together, the people will be with us and will co-operate in the fullest measure. Therefore, we must have confidence in ourselves and our capacity to tackle these problem\* quickly and with determination. If we have this spirit and instead of trying to pick holes in things, we try to evolve a method by which we can go forward in the quickest possible manner, then we will find that many of these questions which have bee\* raised here can be solved in the national interest and in the way that our wonderful people deserve.

Thank you.

श्री सुन्दर सिंह भंडारी (राजस्थान):
प्रधान मंत्री महोदया से मुझे एक स्पष्टीकरण करना है कि राजस्थान में ग्रांज भी ग्रसामान्य स्थिति विद्यमान है और इसका उन्होंने उल्लेख किया है। हम भी चाहते हैं कि वहां पर सामान्य स्थिति ग्राये। मैं यह चाहूंगा प्रधान मंत्री महोदया से कि वे कौन सी चीजें वहां पैदा की जायें जिसकी वजह से वहां पर सामान्य स्थिति लाने में मदद मिल सके। नहीं तो जो हमारी एक एक ग्रागंका है कि ग्राजकल जो वहां पर गवर्नर हैं, उनके रहते वहां पर सामान्य स्थिति पैदा नहीं होगी। इसमें क्या उनका मतैवय है?

THE DEPUTY CHAIRMAN: Would you answer them together or one by one?

SHRIMATI INDIRA GANDHI: All together.

SHRI BHUPESH GUPTA: We hare heard rather a pathetic appeal for cooperation. I can understand it. Bui

we woula like to have an indication of change of policies. On all policies, obviously, we cannot even demand the co-operation because the people have rejected the policies of devaluation, high prices, high taxes, surrender to America and all the rest of it. Now, may I know whether, alter the elections at least, the Government had made a tabulation of the policies denounced and repudiated by the people in the elections and thought of making radical changes in those policies and, if not, whether the Government would invite suggestion from the various Opposition parties asking what policies in their opinion should be immediately changed? That is how it should be done. This is very, very important.

Motion of Thanks

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Secondly in none of the speeches here or elsewhere or even in the Budget speeches or the President's speech or in the radio broadcasts do we have an inkling of any change of policy. Yet, the policies stand condemned by all people.

Thirdly, I should like to know from ihe Government when we are going to have this blessed Proclamation withdrawn Rajasthan. We were told, when we went to the President, about peace and tranquillity. Well, we require all quite on the Rajasthan front. How long will you take? And why, in the Prime Minister's speech, is there not even a reference to it; to the thing that has agitated the country? There is no reference to it. Would she give us an assurance here straightway, that the Proclamation will be immediately withdrawn and that, the opposition or no opposition, the forcespotential ruling forces, shall I say-that could command a majority, would be invited to form the Government, especially when the Congress has failed in every respect there?

SHRIMATI INDIRA GANDHI: Madam Deputy Chairman, I thought I had spoken about Rajasthan. But I do not want to go into details because the Home Minister has given a very romprehensive -statement. We

want normalcy to be returned u soon as possible. There were certain conditions of violence there which necessitated a particular action which was not welcomed by anybody And if things remain peaceful, I certainly hope that very soon wa will he able to have responsible Go-cernment there.

The second question which wu put was with regard to policy. Now I think if I reply to all those questions we will have to have a second debate here because the matters have been dealt with during the debate, and the policies will be much clearer in the next Budget Session. As I said, there are many matters we have to discuss with the Chief Ministers and others concerned, and 10 sigori after the formation of the Government it was not possible to gir« a more clear-cut line.

(Some hon. Members stood up in their seats.)

THE DEPUTY CHAIRMAN: So many cannot ask. After having a full-dress debate on the President'! Address I do not think it is necessary to ask so many clarifications.

SHRI BHUPESH GUPTA: This is not the practice I tell you.

THE DEPUTY CHAIRMAN: What is your complaint? I have allowed you, Mr. Bhupesh Gupta. You taka your seat.

SHRI BHUPESH GUPTA: During the time of Pandit Jawaharlal Nehru after the discussion and reply Members were allowed to ask questions.

THE DEPUTY CHAIRMAN: That is why I allowed you to ask for clarifications you were seeking. But I cannot now go round the whole Chamber and allow more clarifications. I think I shall now put th« amendments to the vote. Amendment Nos. 1 to 22. Are you pressing all your amendments?

श्री राजनारायण (उत्तर प्रदेश) : बिलकुल, सब धर्मेंडमेंट पेश करूँगा।

मेरा एक जरा प्वाइंट भ्राफ खाडंर है। उसको सुन लिया जाय।

THE DEPUTY CHAIRMAN: Tell me, point of order on what?

श्री राजनारायण: मेरा प्वाइन्ट ग्राफ धार्डर यह है कि मैं ऐसा समझता था कि प्राइम मिनिस्टर साहेबा वहस में बीच में इंटरवीन कर रही हैं। प्राइम मिनिस्टर बहस के दौरान बीच में भी चाती हैं या मध्य मंत्री भी बीच में इंटरवीन करते हैं। मैं समझता था कि श्रीमती डन्दिरा नेहरू गांधी बीच में बोल रही हैं और इसका ग्रंतिम उत्तर जो मवर है, वह बाद में देगा (Interruptions) मैं जानता हं कि क्या पालिया मेंट्री प्रासेस है। पगर मुवर रेप्लाई नहीं करना चाहता तो वह न करे। मगर जो व्यवस्था है उसको सून लिया जाय । साध संसदीय परम्परा यह है कि सरकार की पालिसी के सम्बन्ध में मख्य मंत्री या प्राइम मिनिस्टर बीच में इंटरवीन करते हैं। उनको हक है यह करने का। इसी लिये मैं समझता था कि जो सरकार की पालिसी के बारे में कुछ बातें रह गई हैं, उनके सम्बन्ध में वे इंटरवीन कर रही हैं ताकि लोग उनसे बीच में सवाल जवाब कर के अपने को सटिस्फाई कर लें ताकि भृवर जब ग्रन्त में जवाब देने लगे तो उस वक्त कोई खास बात न हो। मगर ब्राप उस व्यवस्था को इस समय नहीं चला रही हैं। मवर का जवाब श्रापने प्राइम मिनिस्टर से दिलवा दिया।

भी महेश्वर नाथ कौल: प्राइम मिनिसटर ने भ्रपना जवाब दे दिया और मूवर अपना जवाब देगा।

भी राजनारायण: मृबर नहीं दे रहा है। - (Interruptions) का सो संसदीय परम्परा को कोई जाने तब बोले या फिर न बोले। चेयर ने मूबर से यह नहीं पूछा या मूबर को यह मौका नहीं दिया कि वह रेप्लाई दे। साथ साथ जैसे ही प्राइम मिनिस्टर बैठती हैं, चेयर खड़ी हो जाती है और रांज-नारायण से बोलती हैं कि आप अपना अमेडमेंट प्रेम कर रहे हैं या नहीं।

THE DEPUTY CHAIRMAN: Have you finished with your point of order? There is no point of order. I would refer Mr. Rajnarain to rule No. 18, page 5. And so I proceed with the amendments. I shall put all the 22 amendments to vote.

श्री राजनारायण: हमारा अलग अलग भ्रमेंडमेंट है ग्रौर अलग अलग पेश होगा। जो हमको जरूरत होगी, उसको विदड़ा करूंगा ग्रौर जो हमको जरूरत नहीं होगी, उसको विदड़ा नहीं करूंगा।

SHRI C. D. PANDE (Uttar Pradesh): It is up to the House.

SHRI RAJNARAIN: Not up to the House.

THE DEPUTY CHAIRMAN: I shall fulfil the desire of Mr. Rajnarain by putting each amendment of his separately to the vote, and I suppose he will change his mind before I reach the 22nd amendment. The question is:

I. "That at the end of the motion the following be added, namely:—

> 'but regret that the Address does not condemn the nefarious attempt of establishing a dynasty in the realm of politics."

The motion was negatived.

THE DEPUTY CHAIRMAN: The i question is:

2. "That at the end of the motion, the following be added, namely:-

'but regret that the Address does not properly compliment the people for expressing no-confidence' in the corrupt practices of certain senior Union Ministers.'"

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

3. "That at the end of the motion, the following be added, namely:—

'but regret that the Address neither denounces the undemocratic methods adopted by the Go-rernor to prevent the formation of Government by the Samyukta Virodhi Dal in Rajasthan formed by the representatives of the people, nor condemns the Central Government's action in imposing President's rule there."

Noea have it.

SHRI RAJNARAIN: Ayes have it.

THE DEPUTY CHAIRMAN: You \*re not paying attention, Mr. Raj-narain.

श्री राजनारायण: बिलकुल ग्रटेंशन दे रहा हं तभी तो मैं बोल रहा हं कि "ग्राइज" ज्यादा हैं। अगर मेरा अटेंशन नहीं होता तो मैं यह कैसे कहता। देखिये जो ग्राप कहेंगी वह मैं मान लुंगा। मगर में समझता हूं कि जो यहां अव्यवस्था हो रहो है, उसकी खोर भी श्राप ध्यान दें। देखिये, चेयर का क्या कर्त्तंब्य है ? चेयर का कर्त्तंब्य यह होत। है कि पहली मतंबा चेयर कहे कि मैं यह समझता हं कि "ग्राइज" की संख्या ज्यादा है या "नोज" की संस्था ज्यादा है। चेथर पहले

यह हरगिज नहीं वह सकता कि "ग्राइज" की संख्या ज्यादा है या "नोज" की संख्या ज्यादा है। इसी के बीच में जिसको कहना होगा वह कहेगा कि "ब्राइज" की संख्या ज्यादा है या "नोज" की संख्या ज्यादा है। तो आपने पहला कम परा किया है और उसी पर मैंने खड़े होकर कह दिया कि "ग्राइज"की संख्या ज्यादा है। ग्रगर बाप यह डिसीजन दे देंगी कि "नोज" की संख्या ज्यादा है तो ठीक है, श्राप कोई पालियामेंटी प्रासेस चलाना नहीं चाहतीं। व्हाट कैन आई इ ?

SHRI C. D. PANDE: He u wasting time.

SHRI RAJNARAIN: What can I do?

SHRI M. M. DHARIA (Maharashtra): Madam, can the hon Member say that the hon'ble Deputy Chairman is not ware of the Parliamentary procedure?

SHRI RAJNARAIN: I do say that and I will say that. ... ?fa t^p THE DEPUTY CHAIRMAN: Mr. Rajnarain, please take your scat. (Interruptions) Order,

श्री राजनारायण . मै इस तरह से सीटटें क ग्रप करने के लिये तैयार नहीं हू..

DEPUTY CHAIRMAN: Please take your seat.

SHRI RAJNARAIN: I request you humbly to hear me. मै ग्रापमे विनम्रता न निवेदन करता हू कि आरप मेरी बात को सुनै ...

{Interruptions}

THE DEPUTY CHAIRMAN: Order, order.

श्री राजनारायण: आपको खतरा यह है कि शायद प्राइम मिनिस्टर के ऊपर ऐसा गंभीर सामला उठ जाय कि प्राइस मिनिस्टर घवडा जायें।

{Interruptions}

THE DEPUTY CHAIRMAN: Nobody should interrupt.

SHRI RAJNARAIN: You said that you will put the amendments one by one.

THE DEPUTY CHAIRMAN: I had even agreed to that extent. Therefore, let me put the amendments a no do not talk of anything else now.

DR. M. M. S. SIDDHU (Uttar Pradesh): On a point of order, Madam, The hon. Member has said that

THE DEPUTY CHAIRMAN: Now that is not necessary. The question is:

3. "That at the end of the motion, the following be added, namely: —

regret the Address 'but that neither denounces the undemo cratic methods adopted by the Governor to prevent the forma tion of Government by the samvukta virodhi Dal in Rajasthan formed by the representatives condemns the of the people, nor Government's action Central in n\*le imposing President'! there."

The motion was negatived.

THE DEPUTY CHAIRMAN: Tht question is:

4. "That at the end of tht motion, the following be added, namely: —

'but regret that the Address does not warn the Government against the wrong step taken by the Governor of Uttar Pradesh to re-establish the Congrew Government which was rejected by the people of the State.' "

Noes have it.

श्री राजनारायण: मेरे अमेंडमेंट का क्या हुआ ? मैंने चूैलेंज किया था...

THE DEPUTY CHAIRMAN: Such challenges will not do in the Rajya Sabha. Everybody must be a goo\* parliamentarian

श्री राजनारायण: यह कोई ऐसी चीष नहीं है जो डेमोकैटिक नहीं है, पार्लियामेंट्री नहीं है, राज्य सभा की कार्यवाही भी इन एडेमोकैटिक वें चलेगी, इन ए पार्लियामेंट्री वे चलेगी श्रीर चलनी चाहिये।

THE DEPUTY CHAIRMAN: Mr. Rajnarain, please attend to the amendment. I call them out and say "Yes', or "No". The question is:

4. "That at the end of the motion, the following be added, namely:—

'but xegret that the Address does not warn the Government against the wrong step taken W the Governor of Uttar Pradeih to re-establish the Congrea\* Government which was rejected by the people of the State.'

The motion was negatived.

THE DEPUTY CHAIRMAN: The luestion is:

5. "That at the end of the motion, the following be added, namely:—

'but regret that the Addren does not draw the full attention of Government towards starvation, food crisia, drought, etc., prevalent in the country.'"

foes have it.

SHRI RAJNARAIN: Ayee hare it.

THE DEPUTY CHAIRMAN: This innot go on, pleaae.

The question is:

5. "That at the end of the motion, the following be added, naaaely:-

'but regret that the Address does not draw the full attention of Government towards starvation, food crisis, drought, etc., prevalent in the country."

The motion was negatived.

THE DEPUTY CHAIRMAN: Amendment No. 6.

श्री राजनारायण : हम किसी के ग ताम नहीं हैं। ेखिए पांचवें अमेंडमेंट को पढ़िए--- "किन्तु खेद है कि ग्रिभिभाषण में देश में व्याप्त भुखनरो, श्रन्न संकट, सुखा अवि की ओर सरकार का समिवत ध्यान नहीं दिलाया गया है।" यह अभेंडमेंट नम्बर 5 है। कांग्रेस पाटी में कौन है, जो इस अमेंडमेंट के पक्ष में नहीं है ? फिर कोई कह सकता है कि भुखमरी नहीं है?

THE DEPUTY CHAIRMAN: I want to appeal. I am coming to amendment No. 6. I have finished with 5.1 really thought you were a good parliamentarian.

श्री राजनारायण: मेरा पाइन्ट ग्राफ ग्रार्डर विनम्रता के साथ यह था कि क्या आपसे हमको डिवीजन काल करने का हक नहीं है, क्या हमें यह कहने का हक नहीं है कि 'हां की संख्या ज्यादा है।' मैं इस सारी चीज को नहीं मानता हं। आप पहले से कल्पना कर रही है।

THE DEPUTY CHAIRMAN: The question is:

6. "That at the end of the motion, the following be added namely: -

"but regret that the Addreaa does not direct the Government to accede to the demand to institute a judicial enquiry into the

incidents of firing on tht Ttb November, 1966.""

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

7. "That at the end of the motion, the following be added, namely:

'but regret that the Address does not condemn the Government for imposing a ban on the students' demonstration on the 18th November, 1966, which resulted in countir wide resaot-ment."

The motion ivas negatived.

THE DEPUTY CHAIRMAN: Tke question is:

8. "That at the end of the motion, the following be added, namely:

but regret that the Addraae does not draw the attention of Government to the national lots as a result of devaluation."

The motion was negatived.

THE DEPUEY CHAIRMAN: Tke question is:

9. "That at the end of the motion, the following be added, namely;

'but regret that the Address does not take note of the failure of the Election Commission to prevent the practice adopted in the printing of ballot papers and extending facilities to the Congress Party in various State\* during the General Election\*."

The motion was negatived.

SHRI RAJNARAIN: I do not allow you to go on. (Interruptions) Shut up. Behave in a proper way.

THE DEPUTY CHAIRMAN: I want patience from this side. I am proceeding to No. 10.

The question is:

10. "That at the end of the motion, the following be added, namely:

'but regret that the Address does not draw the attention of Government towards the failure of the Five Year Plans in the field of agro-industrial education.'

(After a count) The

motion was negatived.

THE DEPUTY CHAIRMAN: Now I have put it. I do not know how wa can conduct the business in a reasonable way.

SHRI RAJNARAIN: You ask the Treasury Benches to behave.

SHRI C. D. PANDE: You are a disgrace.

SHRI RAJNARAIN: It is a disgrace and I will not allow. It is a disgrace that you are here, it is a disgrace for the whole country, it is a disgrace for the people of India that you are here.

श्री गोडे भुराहरि (उत्तर प्रदेश) : स्रापके बारे में तहकीकात की जाय तो पता चलेगा कि कौन डिस्ग्रेस है।

श्री राजनारायण : बड़े लाट साहब बन कर बैठ गए।

THE DEPUTY CHAIRMAN: Mr. Rajnarain. I have put amendment No. 10. It was voted upon by standing. May I put amendment Nos. 11 to 22 together to the House.

भी राजनारायण: एक-एक करके रिचए जिसके इम विंदड़ा करना चाहें तो कर सकें। THE DEPUTY CHAIRMAN: The question is:

11. "That at the end of the motion. the following be added, namely:

"but regret that the Address does not draw the attention of Government to the increasing poverty, unemployment, black-marketing, corruption, cases of dacoity and murder, riots, evils of drinking and prostitution, beggary, anarchy and violent tendencies and does not sugges; measures for their eradication."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

12. "That at the end of Motion, the following be added, namely:

"but regret that the Address does not suggest to Government steps for checking the rise in prices and hoarding and fcfl striking a reasonable balance in the prices of essential *commodi* ties."

The motion was negatived.

THE DEPUTY CHAIRMAN: Th« question Is:

13. "That at the end of the motioa, the following be added, namely:

'but regret that the Address does not suggest to Government steps to permit workers employed in Government undertakings to take part in politics.'"

The motion was negatived.

THE DEPUTY CHAIRMAN: Thw question is:

14. 'That at the end of the motion, the following be added, namely:

'but regret that the Address does not suggest steps for introducing a scheme for large-sea ie agricultural production and recruiting a Food Army to bring sew areas under cultivation.' " The motion was negatived.

THE DEPUTY CHAIRMAN: That question Is:

15. "That at the end of the motion, the following be added, namely:

'but regret that the Address does not direct the Government to take vigorous steps to prevent the concentration of national wealth in the hands of a few capitalists.'"

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

16. "That at the end of the mo tion, the following to\* added, namely:

'but regret that the Address does not condemn Government for the unpardonable delay in implementing the important recommendations of the Backward Classes Commission for the uplift of the backward sections of the society *viz.*, Harijans, poor Muslims, women, Adivasig and backward classes."

The viotion was negatived.

THE DEPUTY CHAIRMAN: The question is:

17. "That at the end of the motion the following be added, namely:

•but regret that the Address does not advise the Government to implement the recommendations of the Kothari Commission regarding pay."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

18. "That at the end of the motion, the folio-wing be added, namely:

'but regret that the Address does not give the noble sugges-

tion of not including in the Cabinet those Ministers, against whom there were allegations of corruption at the Centre or in the States without instituting an enquiry into their cases."

The motion was negatived.

THE DEPUTY CHAIRMAN: He does not even say 'aye' now.

श्री राजनारायण: मैं "हां" कह रहा हूं। ग्राप 'ग्राय' के लिए क्यों जोर देती हैं। माननीय, 'हां' को भी 'ग्राय' मान लीजिए। 'हां' भारतीय है।

THE DEPUTY CHAIRMAN: The question is:

19. 'That at the end of the motion, the following be added, namely:

'but regret that the Addrese does not give necessary instructions to Government to expedite the implementation of the suggestions of the All India Medical Association.'

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

20. "That at the end of the motion, the following be added, namely:

'but regret that the Addrese does not mention steps for implementing a uniform policy of abolition of land revenue or rent in all the States.' "

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

21. "That at the end o\* the motion, the following the added, namely:

•but regret that the Addres\* does not give direction for imparting uniform primary education and for the abolition of, fancy schools." The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

22. "That at the end of the motion, the following be added, namely:

'but regret that the Address does not give direction for reducing the everincreasing expenditure on Ministers and high-ranking officials and for curtailing the amenities giv-»n to them."

The motion xoag negatived.

THE DEPUTY CHAIRMAN: The question is:

25. "That at the end of the mo tion, the following be added, namely:

'but regret that the Address does not make a mention of the steps the Government are going to take to prevent violence and disturbances at future elections."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

26. "That at the end of the mo tion, the following be added, namely:

'but regret that the defence in the Address of the imposition of President's Rule in Rajasthar. was unjustified and uncalled for."

The motion was negatived

THE DEPUTY CHAIRMAN; The question is:

27. "That at the end of the mo tion. the following be added. namaly:

'but regret that the Government's enunciation of foreign policy in the Address does not reveal any new feature and that this policy will not serve the interest of the country."

The motion was negatived.

THE DEPUTY CHAIRMAN: TJu question is:

28. "That at the end of the mo tion, the following added, namely:

'but regret that Governm have not announced in the Address their plans for bringing abou [ improved State-Centre co-ordination in view of the fact tha' States non-Congress Governments have come into ex ence.""

The motion was negatived.

THE DEPUTY CHARM AN: T) question is:

29. "That at the end of the mo tion, the following be added, namely:

"but regret that the Address does not make any reference to the continuance of the Em ency and does not consider w ther from any view of democratic principle it should have continued so long since 1962.' "

The motion was negatived,

THE DEPUTY CHAIRMAN: T question is:

30. "That at the end of the n tion, the following he add namely:

'but regret that the Ad seeks to justify President's in Rajasthan which is retrogrand against all democratic pi ciples.'"

The motion was negatived.

THE DEPUTY CHAIRMAN: Th« «fue\*tion is:

31. "That at the end of the mo tion. the following be added. namely:

'but regret that the Address does not mention that one of the essential conditions of increase in food production is distribution of land to the actual tiller of the soil and does not indicate the policies of the Government in that behalf."

The motion was negatived.

THE DEPUTY CHAIRMAN: question is:

32. "That at the end of the mo following tion, the be added, namely:

'but regret that the Address does not mention that devaluation has so far failed in its objective, namely, increase of exports, and that the prophets of devaluation have so far been proved wrong."

The motion was negatived.

THE DEPUTY CHAIRMAN: question is:

33. "That at the end of the mo tion, the following added namely:

'but regret that the Address does not refer to the necessity of expanding basic and heavy industries and does pot indicate the Government's policy in this behalf."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

34. "That at the end of the mo tion, the following added. he namely:

'but regret that the Address does not mention the necessity of further expansion of the public

sector in industry and does not indicate the Government's policy in this behalf."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

35. "That at the end of the mo the following tion, be added, namely:

'but regret that the Address discloses a negative approach to the question of peace with the People's Republic of China in that too ready an assumption is made of the possible attitude of China to any peace overtures on the part of the Government."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

36. "That at the end of tion, the following be added, namely:

"but regret that the Address does not indicate the Government' policy in regard to the regional language in the Union vis-a-vis the official language."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

37. "That at the end of the mo tion, the following be added, namely:

'but regret that the Address does not indicate that the question of ban on cow slaughter will be decided not on communal considerations and that the economics of any such ban will be duly kept in view."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

38. "That at the end of the mo tion, the following added, he namely:

'but regret that the Address has failed to mention steps for checking corruption at the political level."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

39. "That at the end of the mo tion, the following be added, namely:

\*but regret that the has failed to mention for checking the rising the country."

Address measures prices in

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

40. "That at the end of the mo tion, the following be added, namely:

\*but regret that the Address has failed to mention measures for checking famine and scarcity conditions in the country and for avoiding starvation deaths."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

41. "That at the end of the mo tion, the following be added, namely:

<but regret that the Address has failed to mention measures to promote export after introduction of devaluation of the Indian currency in the face of opposition by the Indian people."</p>

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

42. "That at the end of the mo tion, the following be added, namely:

"but regret that the Address has failed to mention adequate and effective measures to stop crisis in Indian economy both in the agricultural and industrial sectors."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

43. "That at the end of the mo tion, the following be added, namely:

"but regret that the Addreaa has failed *to* mention firm steps, both economic and social, to remove disparity in income and to bring about an egalitarian society.'"

The motion was negatived.

THE DEPUTY CHAIRMAN: That question is:

44. "That at the end of the mo tion, the following be added, namely:

\*but regret that the Addreaa has failed to mention complete revocation of emergency clamped on the Indian people and the repeal of the Defence of India. Rules.' "

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

45. "That at the end of the motion the following be added, namely;

'but regret that the Addreaa has failed to mention measure\* to solve the problem of unem ployment that is getting aggravated due to bad planning.'"

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

46. "That at the end of the mo tion, the following be added, namely:—

'but regret that the Addre» has failed to mention effec measures to stop dependence OB

foreign aid, particularly aid of of foodgrains."

The motion was negatived.

THE DEPUTY CHAIRMAN The question is:

47 "That at the end of the mo tion, the following be added, namely:

'but regret that the Address has failed to mention steps 101 immediate vacation of aggression on Indian territory by expansionist China and PaKis-tan.'

*The motion was negatived.* 

THE DEPUTY CHAIRMAN: The question is:

48 "That at the end of the mo tion,, the following be added, namely:

'but regret that the AddrfoiS has failed to mention measures to give a fair deal to the working class of India for their social and economic upliftment.'"

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

49. "That at the end of the mo tion, the following be added, namely:

'but regret that the Address has failed to mention the interference by the ruling party in the conduct t>f the last General Election, thereby impeding fair and free election.'"

The motion was negatived.

THE DEPUTE CHAIRMAN: The question is:

50. "That at the end of th3 mo tion, the following be added, namely: —

'but regret that the Acdiess has failed to mention immed'ate revocation of the Presidential Proclamation in Rajasthan in order to bring about a non-Congress Government in the State in

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accordance with the desires ani verdict of the people of the State."

The motion was negatives.

THE DEPUTY CHAIRMAN: The question is:

51. "That at the end of the mo tion the following be added, namely: —

'but regret that the Address has failed to mention elective steps for bringing aboul a happier relationship between the Union and the State Governments in the changed circumstances after the Fourth General Elections, due to emergence of non-Congress governments in a number of States."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

52. "That at the end of the mo tion, the following be added, namely:

'but regret that the Address has failed to mention immediate steps to nationalise credit institutions like Banks and Insurance companies and also foreign trade.'"

The motion was negatived.

THE DEPUTY CHAIRMAN; The question is:

75. "That at the end of the mo-'ion, the following be added, namely:

'but regret that while making a reference to the Fourth General Elections the Address does not make any declaration, in view of the large-scale rejection of nomination papers in Jammu and Kashmir and the excessive irregularities committed during the elections there, for conducting the elections again in Jammu and Kashmir after annulling the

entire elections conducted during the Fourth General Elections.' "

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

76. "That at the end of the mo tion, the following be added, namely:

but regret that the Address while making a reference to the National Development Council in para 4, does not make any declaration to the effect that the said Council would consist of experts only."

The motion was negatived,

THE DEPUTY CHAIRMAN; The question is:

77. 'That at the end of the mo tion, the following be added namely-

> but regret that the Address while making a reference to the food situation in para 7, does not make any declaration for abolishing the food zones in order to solve the food problem."

The motion was negatived.

THE DEPUTY CHAIRMAN; The question is:

78. "That at the end of the mo be added, tion, the following namely—

but regret that the Address while making a reference to the irrigation projects in para 8. does not make a mention of the aim of bringing the entire cultivable land under irrigation.' "

The motion urns negatived.

THE DEPUTY CHAIRMAN; The question is:

79. "That at the end of the mo tion, the following be added, namely—

'but regret that the Address while making a reference to increasing production in the fields of agriculture and industry in para 9, does not indicate the policy of ending depending on foreign countries advancing towards selfreliance."

The motion was negatived.

THE DEPUTY CHAIRMAN; The auestion is:

80. "That at the end of the mo tion, the following be added. namely: —

'but regret that the Address while making a reference to the plans in para 10, does not indicate that in view of the formation Governments by different political parties in various States, necessary modifications would be made in the Draft Fourth Plan before giving it a final shape in consultation with all the State Governmenls; nor does it indicate that the entire energy would mainly be devoted to the unfinished work of the previous plans before the Fourth Five Year Plan is given a final shape."

The motion tuas negatived.

THE DEPUTY CHAIRMAN; The question is:

81. "That at the end of the mo the following be added. tion, namely-

> 'but regret that the Address while making a reference to reorganisation of the Planning Commission in para 13, does not make mention of the fact that it would consist of experts only and would not be made a ground for political rehabilitation."

The motion was negatived.

THE DEPUTY CHAIRMAN; The rmpstmn is\*

82. "That at the end of the molion, the following be added, namely: —

'but regret that the Address does not make any declaration in para 15 for a total ban on the slaughter of the cow and its progeny.' "

The motion was negatived.

THE DEPUTY CHAIRMAN; The question is:

83. 'That at the end of the mo tion., the following be added, namely: —

'but regret tha\*- the Address while making a reference to the reorganisation of the State of Assam in para 15, does not give a clear assurance that the integrity and sovereignty of India would not be impaired in any way."

The motion was negatived,

THE DEPUTY CHAIRMAN: The question is:

84. "That at the end of the mo tion, the following be added, namely:

'but regret that the Address while making a reference to the question of changing the financial year does not make a declaration to the effect that the financial year would begin from Deepavali after the rains are over.'"

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

85. "That at the end of the mo tion, the following be added, namely:

'but regret that the Address, while making a reference to the foreign policy in para 17, does not make a reference to the fact j that in regard to international matters which have national importance for us, we have become friendless as a result of our foreign policy and we have not shown due respect to the friendship extended to us by Israel."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

86. "That at the end of the mo tion, the following be added, namely:—

'but regret that the Address, while making a reference to the foreign policy does not take note of the expulsion of Indians from Burma, Ceylon and Africa and of the acquisition of their property by the respective Governments and fails to suggest remedial measures.'"

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

87. "That at the end of the mo tion, the following be added, namely:—

'but regret that the Address, while making a reference to the desire for friendship and cooperation with Pakistan in para 22, fails to give the assurance to the people of India that no step would be taken which would undermine the integrity and sovereignty of India."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

88. "That at the end of the mo tion, the following be added, namely:—

'but regret that the Address fails to give an assurance in para 23 for extending full co-operation to the people of Tibet, oppressed by the atrocities of China, in their struggle for the attainment of independence and for co-operating in every way in getting the Government of Dalai Lama re-

The motion was negatived.

established in Tibet."

THE DEPUTY CHAIRMAN: The question is:

89. " That at the end of the motion, the following be added, namely:.—

'but regret that the Address, while making a reference to the introduction of President's rule in Rajasthan in para 30 fails to consider it unnecessary and illegal and does not make a declaration for ending it.' "

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

103. "That at the end of the mo tion, the following be added, namely:—

'but regret that the Address, does not suggest any measures to attain self-sufficiency in food, control rise in prices, prevent hoarding and profiteering in foodgrains.'"

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

104. "That at the end of the mo tion, the following be added, namely: —

**'but** regret that the Address does **not** suggest any concrete measures to do away with the country's dependence on foreign

loans and foreign aid especially foreign aid in foodgrains."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

105. "That at the end of the motion, the following be added, namely: —

'but regret that the Address does not condemn the subversive activities of C.I.A. in India.'

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

106. "That at the end of the motion, the following be added, namely: —

'but regret that the Address does not contain any assurance on the part of the Government that firm and effective steps would be taken to stamp out political corruption in the country.' "

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

107. "That at the end of the mo tion, the following be added, namely:—

'but regret that the Address does not contain any promise to take effective steps to prevent concentration of economic power in a few hands.'"

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

108. "That at the end of the mo tion, the following be added, namely:—

'but regret that the Address has failed to mention the urgent

need of distribution of land to the actual tiller of the scil with a view to increase food production in the country."

The motion was negatived.

Motion of Thanks

THE DEPUTY CHAIRMAN: The question, is:

109. "That at the end of the mo tion, the following added, namely: -

'but regret that the Address does not contain any promise that the additional burden of the State Governments on account of the increase in Dearness Allowance of State Government employees will be met by the Centre' "

The motion was negatived. THE DEPUTY CHAIRMAN: The question is:

110. "That at the end of the mo tion, following be the added, namely: -

'but regret that the Address does not contain any promise of early nationalisation of commercial banks in the country."

The motion was negatived.

THE DEPUTY CHAIRMAN: question is:

111. "That at the end of the mo tion, the following be added, namely: —

'but regret the failure to supply sufficient quantity of rice and cereals at reasonable price to the people particularly in the States of Madras, Kerala, West Bengal and Bihar."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

112. "That at the end of the mo following tion, the be added, namely: --

'but regret the failure to immediately revoke the proclamation of President's rule in Rajas-than.' "

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The motion was negatived.

THE DEPUTY CHAIRMAN. question is:

113. "That at the end of the motion, the following be added, namely: —

'but regret that the Address has failed to condemn the American aggressive activities in Vietnam and other parts of Asia.'"

The motion was negatived.

THE DEPUTY CHAIRMAN: Thi> question is:

"That an Address ,be presented to the President in the following terms:

"That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 18th March, 1967."

THE DEPUTY CHAIRMAN: The 'ayes' have it. The motion is adopted. Secretary to read a Message.

श्री राजन।रायगः डिवीजन । ग्राप इस पर डिवीजन नहीं देंगी? माननीया, यह कौन सी व्यवस्था है। मैं डिवीजन मोग रहा हं ग्रापसे। मैं शुरू से डिवीजन मांग रहा हं ।

THE DEPUTY CHAIRMAN: I have finished it.

श्री राजन।रायगः में शुरू से हिवीजन के लिए कह रहा हं। ग्राप फिनिश नहीं कर रही हैं। चेयर ग्राज जिस इंग से कार्यवाही चला रहा है वह संसदीय नहीं है।

THE DEPUTY CHAIRMAN: I would really appeal to your reason. That is over. It has been carried. You must leave something for the Chair. I am in the Chair with my ears open. The Chair is impartial.

श्री राजनारायम: मैं भ्रापसे पाइन्ट ग्राफ ग्रार्डर रेज करते हुए यह कह रहा हूं कि आप जो कुछ भी कह रही हैं वह सही माने में पालियामेंटी नहीं है।

श्री शीलभद्र याजी: ऐसे ग्रादमी को सजा देनी चाहिए

(Interruptions)

श्री राजनारायमः हल्ला से कोई मामला हल नहीं होने वाला है। कोई चाहे संख्या के बल पर हमें दबा दे तो यह इम्पासिबिलिटी है। मेरी अर्ज यह है कि चेयर पहले से कल्पना कर रही है कौन चा पक्ष बहमत में है ग्रीर कौन सा पक्ष ग्रल्पमत में है। ग्राप देख रही हैं कि मैं बराबर कह रहा हं कि "हां" की संख्या ज्यादा है। मैं कह रहा हूं डिवीजन।

THE DEPUTY CHAIRMAN: If you want a division, it should b<; when I am putting it to the vote, but after I have said 'It is carried, 'vou cannot ask for it.

श्री गोडे मुराहरि: ये उसी वन्त से कह रहे हैं। भूषा क्षा क्षा करता है

**श्रीराजनारायगः** मैंते तभी से कहा है।

THE DEPUTY CHAIRMAN: The question is:

"That an Address be presented to the President in the following terms:

That the Members of the Rajya Sabha assembled in this Session are deeply grateiul to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 18th March, 1967"

(After a count) The motion

was adopted.

## MESSAGE FROM THE LOK SABHA

## THE APPROPRIATION (VOTE ON AC-COUNT) BILL, 1967.

SECRETARY: Madam, I have to report to the House the following message received from Lok Sabha, signed by the Secretary of Lok Sabha: -

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (Vote on Account) Bill, 1967, as passed by Lok Sabha at its sitting held on the 27th March, 1967.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.'

Madam, I lay the Bill on the Table.

THE DEPUTY CHAIRMAN: The House stands adourned till 11 A.M. tomorrow.

> The House then adjourned at thirty minutes past five of the clock till eleven of the clock on Tuesday, the 28th March, 1967.